



LEGISLATIVE ASSEMBLY OF GOA

**The Indian Stamp (Goa Amendment)
Bill, 1994**

(Bill No. 5 of 1994)

(To be introduced in the Legislative Assembly of Goa)

**GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PANAJI
MARCH, 1994**

**The Indian Stamp (Goa Amendment)
Bill, 1994**

(Bill No. 5 of 1994)

A

BILL

further to amend the Indian Stamp Act, 1899, as in force in the State of Goa.

Be it enacted by the Legislative Assembly of Goa in the Forty-fifth Year of the Republic of India as follows: —

1. *Short title and commencement.* — (1) This Act may be called the Indian Stamp (Goa Amendment) Act, 1994.

(2) It shall come into force at once.

2. *Amendment of Schedule I-A.* — In the Schedule I-A of the Indian Stamp Act, 1899 (Central Act 2 of 1899), against Article 30, in column (2), the following shall be inserted, namely: —

“The same duty as is leviable on a conveyance under clause (a) or (b), as the case may be, of article No. 22 for a consideration equal to the value of the property of greatest value as set forth in such instrument.”

Statement of Objects and Reasons

The proposed amendment is necessitated since the stamp duty in respect of Article 30 of Schedule I-A of the Indian Stamp Act, 1899 remained to be specified.

Financial Memorandum

No financial implications are involved.

Panaji,
4th February, 1994.

WILFRED DE SOUZA
Chief Minister

Assembly Hall,
Panaji,
28th February, 1994.

ASHOK B.ULMAN
Secretary to the Legislative
Assembly of Goa.

(Annexure to Bill No. 5 of 1994)

The Indian Stamp (Goa Amendment) Bill, 1994

The Indian Stamp Act, 1899

(Act 2 of 1899)

SCHEDULE I - A

Description of Instrument	Proper stamp duty
(1)	(2)
22. (a) CONVEYANCE, other than a conveyance specified in clause (b), not being a Transfer charge or exempted under article No. 62.	
when the amount or value of the consideration for such conveyance as set forth therein does not exceed Rs. 50/-.	Three rupees.
where it exceeds Rs. 50/- but does not exceed Rs. 100/-.	Five rupees.
where it exceeds Rs. 100/- but does not exceed Rs. 200/-.	Ten rupees.
where it exceeds Rs. 200/- but does not exceed Rs. 300/-.	Fifteen rupees.
where it exceeds Rs. 300/- but does not exceed Rs. 400/-.	Twenty rupees.
where it exceeds Rs. 400/- but does not exceed Rs. 500/-.	Twenty five rupees.
where it exceeds Rs. 500/- but does not exceed Rs. 600/-.	Thirty rupees.
where it exceeds Rs. 600/- but does not exceed Rs. 700/-.	Thirty five rupees.
where it exceeds Rs. 700/- but does not exceed Rs. 800/-.	Forty rupees.
where it exceeds Rs. 800/- but does not exceed Rs. 900/-.	Forty five rupees.
where it exceeds Rs. 900/- but does not exceed Rs. 1,000/-.	Fifty rupees.
and for every Rs. 500/- or part thereof in excess of Rs. 1,000/-.	Thirty five rupees.

Description of Instrument	Proper stamp duty
(1)	(2)

Exemptions

Assignment of copyright by entry made under the Copyright Act, 1957.

(b) CONVEYANCE (Not being a transfer charged or exempted under Article No. 62) so far as it relates to immovable property.

where the amount or value of the consideration for such conveyance as set forth therein does not exceed Rs. 200/- Fifteen rupees.

where it exceeds Rs. 200/- but does not exceed Rs. 300/- Twenty rupees.

where it exceeds Rs. 300/- but does not exceed Rs. 400/. Thirty rupees.

where it exceeds Rs. 400/- but does not exceed Rs. 500/- Forty rupees.

where it exceeds Rs. 500/- but does not exceed Rs. 600/- Forty five rupees.

where it exceeds Rs. 600/- but does not exceed Rs. 700/- Fifty rupees.

where it exceeds Rs. 700/- but does not exceed Rs. 800/- Sixty rupees.

where it exceeds Rs. 800/- but does not exceed Rs. 9,00/- Sixty five rupees.

where it exceeds Rs. 900/- but does not exceed Rs. 1,000/- Seventy five rupees.

and for every Rs. 500/- or part thereof in excess of Rs. 1,000/- Forty rupees.

CO-PARTNERSHIP DEED. See Partnership (No. 46).

30. EXCHANGE OF PROPERTY — Instrument of

Assembly Hall,
Panaji,
28th February, 1994.

ASHOK B. ULMAN
Secretary to the Legislative
Assejly of Goa.